

MINISTRY OF CORPORATE AFFAIRS
(Vigilance Section)
PROPERTY RETURN FOR THE YEAR 2013
(As on 01.01.2014)

16

1.	Name of the Officer	Alok Samantarai
2.	Service to which officer belongs	Indian Corporate Law Service
3.	Present post held	Director(D.G.C.A),MCA
4.	Present pay	Rs.51,510/-+G.P.Rs.10000
5.	Office	8 th floor,Lok nayak Bhawan, Khan Market,New Delhi-110003
Property details		
6.	Description of the property	Residential
7.	Precise location (full address)	1. At Rover's Street, PO Buxibazar, Cuttack-753001 2. Plot No. 59, Prachi Enclave, Phase-1, Chandrashekherpur, Bhubaneshwar
8.	Area of land in case of landed property	1. A0.061 Decimals 2. 2400 Square feet
9.	Nature of land (state whether residential/agricultural etc.	1. Residential - two storey building 2. Residential (a building constructed with permission from the Ministry.
10.	Extent of interest	1. Full 2. Full
11.	If not in own name, state in whose name and relationship with govt. Servant	1. Not Applicable 2. Not Applicable
12.	Date of acquisition	1. Ancestral 2. The property was allotted on the basis of a lottery by Bhubneshwar Development Authority (BDA)and I got the same on long term lease basis for a consideration of Rs.2.88 lakhs. The said fact has been intimated to the Ministry and permission obtained.
13.	How acquired (whether by purchase, lease, mortgage, inheritance, gift or otherwise, name, address, connection with Govt. servants and other details of person from whom acquired etc. be given)(See note below)	1. Ancestral property. The above building fall on my share on a partition suit between my family members in the Court of Civil Judge (Sr. Division), cuttack bearing T.S. No. 204 of 2002. In the final decree the above property was allotted to me alongwith my mother. After death of my mother on 4.4.2009, I became the absolute owner of the same. 2. As stated in Column 12, the said plot was allotted on the basis of a lottery by the Bhubneshwar Development Authority(BDA).
14.	Value of the property(See note below)	1. Not ascertained. 2. The total cost of land and building comes to Rs.24,2486.
15.	Particulars of sanction of prescribed authority; if any.	1. Intimation has been given regarding the above suit to the Ministry. 2. The above acquisition of land and building have been intimated to the Ministry. For construction of the building permission was granted by Ministry vide O.M.No. 29011/19/2001-vig. dated 20.2.2008. The completion of the building has been intimated to the Ministry on 6.10.2009.
16.	Total annual income from the property	1. Not applicable 2. For Annual Rental income IT Return is being filed showing the actual income from the said property.
17.	Any other details	Nil

Date: 07.01.2014

Place: New Delhi

A. Samantarai
Signature

07.01.2014